

[Dr. Karan Singh]

unconfirmed report. They said that they were quoting an unconfirmed report of the PTI.

SHRI KANWAR LAL GUPTA: They never used the words 'unconfirmed report.' They did not say it.

SHRI HEM BARUA (Mangaldai): Yes; I also heard it. It said simply: 'PTI report.'

DR. KARAN SINGH: The All India Radio quoted the PTI report. The report happened to be wrong. The report was not correct.

श्री कंवरलाल गुप्त : रेडियो को कहना चाहिये था कि रिपोर्ट गलत निकली। यह नहीं कहा गया।

12.44 hrs.

CUSTOMS TARIFF BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF SELECT COMMITTEE

SHRI R. K. AMIN (Dhandhuka): Sir, I beg to move:

"That this House do extend the time appointed for the presentation of the Report of the Select Committee on the Bill further to consolidate and amend the law relating to customs duties upto the 1st April, 1971."

MR. SPEAKER: The question is:

"That this House do extend the time appointed for the presentation of the Report of the Select Committee on the Bill further to consolidate and amend the law relating to customs duties upto the 1st April, 1971."

The motion was adopted

12.45 hrs.

[At this stage some visitors from the Public Gallery raised some slogans].

12.46 hrs.

PREVENTION OF INSULTS TO NATIONAL HONOUR BILL*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): I beg to move for leave to introduce a Bill to prevent insults to national honour.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to prevent insults to national honour."

The motion was adopted.

SHRI K. C. PANT: I introduce the Bill.

SUPREME COURT JUDGES (CONDITIONS OF SERVICE) AMENDMENT BILL*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA): I beg to move for leave to introduce a Bill to amend the Supreme Court Judges (Conditions of Service) Act, 1958.

MR. SPEAKER: Motion moved:

"That leave be granted to introduce a Bill to amend the Supreme Court Judges (Conditions of Service) Act, 1958."

श्री शिव चन्द्र झा (मधुबनी) : अध्यक्ष महोदय, मैं इस विधेयक का विरोध करता हूँ। इसके पहले इसी तरह का एक विधेयक भ्राम्य था जिस में हाई कोर्ट के जजों के एलाउन्सिस की बात कही गई थी। मैंने जो उस वक्त कहा था उसी को मैं दोहराना चाहता हूँ। विधेयक चाहे हाई कोर्ट के जजों से सम्बन्धित हों या सुप्रीम कोर्ट के जजों से, जहाँ उनके एलाउन्सिस आदि बढ़ाने की बात होती है, वह कोई सोशल निसिसिटी से प्रेरित नहीं होती है। वह फिजूल खर्ची की बोटक है। जहाँ तक सुप्रीम कोर्ट के जजों के